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NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No1385/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 11.12.2017

NAME OF THE PARTIES: Ericsson India Private Limited
V/s.
Reliance Infratel Limited.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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	Mr. U.K. Chaudhary - Sr. Counsel		
	Mr. Ameet Naik		
	Mr. Deepak Deshmukh		
	1/b. Naik Naik & Co.		
	for corporate Debtor		



For Petitioners

Mr. Saurav Khambatta
Sr. counsel

q/c Mr. Pesi Modi
Sr. counsel

Mr. Anil Kher
Sr. counsel

Mr. Kunal Kataria
Mr. Ashwin Anklwad

1/b Ashwin Anklwad & Associates
Advocates & Solicitors

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ORDER

CP No. 1385/I&BP/NCLT/MB/MAH/2017

The Counsel for the Petitioner as well as the Corporate Debtor are present.

At request of both parties, list this matter for hearing on **18.12.2017**.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)